

**BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

20.05.2015

Mr. K. Paul, learned counsel, appears for the petitioner.

Mr. N.D. Chullai, learned senior GA, assisted by Mr. S.Sen Gupta, learned GA, represents respondents No. 1, 2 & 4.

Mr. S.P. Mahanta, learned senior counsel, represents respondent No. 3.

Mr. V.G.K. Kynta, learned senior counsel, is for respondents No. 25 and 28.

Mr. H.S. Thangkhiew, learned senior counsel, represents respondents No. 6, 10, 14, 15, 17, 18 and 22.

Mr. S. Chakravarty, learned counsel, is for respondents No. 7, 8, 11 and 19.

Mr. B.K. Das, learned counsel, is present for respondent No. 9.

Mr. MF Qureshi, learned counsel, is for respondents No. 5 and 13.

Mr. L. Lyngdoh, learned counsel, appears for respondent No. 24.

Mr. B. Bhattacharjee, learned counsel, represents respondents No. 23 and 26.

Mr. H.L. Shangreiso, learned counsel, is present for respondent No. 27.

Registry is to supply copies of reports in terms of the last order dated 06.05.2015 to learned counsel for parties. Learned counsel for parties may file objection, if any, before the next date of hearing.

List the matter on 27.05.2015.

JUDGE

CHIEF JUSTICE

Sylvana

W.P. (Crl) No. 8/2014
with W.P. (Crl) No. 13/2014
W.P. (Crl) No. 14/2014
W.P. (Crl) No. 15/2014
W.P. (Crl) No. 16/2014
W.A. No. 22/2014
W.P. (Crl) No. 13/2013
W.P. (Crl) No. 9/2014
W.P. (Crl) No. 12/2014
W.P. (Crl) No. 17/2014

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THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

20.05.2015

Ms. S.G. Momin, learned counsel, appears for the appellant.

Ms. N.G. Shylla, learned GA, represents the State respondents.

On request of learned counsel for the State, Ms. N.G. Shylla, she is granted a week's time to produce the file in terms of the last order.

List thereafter, on 27.05.2015.

JUDGE

CHIEF JUSTICE

Sylvana

**BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN**

20.05.2015

Ms H Kristazi, learned counsel, appears for the appellants.

Mr R Jha, learned counsel, represents the respondent.

On a request made on behalf of Mr K Paul, learned CGC, by Ms H Kristazi, learned counsel, let this matter be listed after one week. List on 28.05.2015.

JUDGE

CHIEF JUSTICE

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**BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN**

20.05.2015

Ms H Kristazi, learned counsel, appears for the appellants.

Mr R Jha, learned counsel, represents the respondent.

On a request made on behalf of Mr K Paul, learned CGC, by Ms H Kristazi, learned counsel, let this matter be listed after one week. List on 28.05.2015.

JUDGE

CHIEF JUSTICE

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**BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH,
CHIEF JUSTICE
THE HON'BLE MR. JUSTICE S.R. SEN**

20.05.2015

Mr K Paul, learned counsel, appears for the appellant.

Ms K Chisa, learned counsel, represents respondent No. 3.

Shri K Paul, learned counsel for the appellant states that Dasti service has been effected and he prays for time to file affidavit of service. At this stage, learned counsel for respondent No. 3 informs that learned counsel for parties misled the Court in allowing the application for condonation of delay of 796 days in filing the Writ Appeal. Learned counsel thus wants to file a review of the said order passed in MC(WA) No. 29 of 2015 on 14.04.2015.

List on 27.05.2015.

JUDGE

CHIEF JUSTICE

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BEFORE

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CHIEF JUSTICE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

20.05.2015

Ms. N.G. Shylla, learned Govt. Advocate, appears for the appellant.

Mr. BK Deb Roy, learned counsel, represents respondents No. 1 – 39.

Mr. R. Deb Nath, learned CGC, appears for proforma respondents.

On due consideration, after hearing the learned counsel for parties, the application is allowed and Deputy Commissioner, Kamrup, Assam, is impleaded as respondent No. 41. Let necessary amendments be carried out in Cause Title of Writ Appeal. Upon Deputy Commissioner, Kamrup, being impleaded as respondent No. 41, notice shall also be issued forthwith for 01.07.2015.

JUDGE

CHIEF JUSTICE

Sylvana